The Exports by Post Regulations, 2018

CONTENTS

Regulations		Pages
1.	Short title and commencement	315
2.	Application	315
3.	Definitions	315
4.	Entry to be made for export goods	315

The

Exports by Post Regulations, 2018

In exercise of the powers conferred by Section 157 read with Section 84 of the **Customs Act**, **1962** (52 of 1962), the Central Board of Indirect Taxes and Customs hereby makes the following regulations, namely—

- **1. Short title and commencement.**—(1) These regulations may be called the Exports by Post Regulations, 2018.
 - (2) They shall come into force on 21st June, 2018.
- **2. Application.**—These regulations shall apply to export of goods by any person, holding a valid Import-Export Code issued by the Director General of Foreign Trade, in furtherance of business from any foreign post office notified under sub-section (*e*) of Section 7 of the Customs Act, 1962.
- **3. Definitions.**—(1) In these regulations, unless the context otherwise requires,—
 - (a) "Act" means the Customs Act, 1962 (52 of 1962);
 - (b) "e-commerce" means buying and selling of goods through the internet on an e-commerce platform, the payment for which shall be done through ²[various electronic means and in accordance with the guidelines issued] by the Reserve Bank of India from time to time;
 - (c) "Form" means the Form appended to these regulations.
- (2) The words used and not defined in these regulations but defined in the Act, shall have the same meanings respectively assigned to them in the said Act.
- **4. Entry to be made for export goods.**—In case of goods to be exported through a foreign post office, an entry shall be required to be presented to the proper officer at the foreign post office of clearance, in the forms appended to these regulations.

³[Postal Bill of Export-I (PBE-I)

(See Regulation 4)

(For export of goods through E-Commerce)
(To be submitted in duplicate)

Bill of	Foreign Post	Name of	Address of	IEC	State code	GSTIN or as	AD code (if	Details Authorise	of d Agent
Export No. and date.	office code	Exporter	Exporter			appli- cable	appli- cable)	Customs Broker License No.	Name and address

Ministry of Finance (Deptt. of Revenue) (Central Board of Indirect Taxes and Customs), Noti. No. G.S.R. 525(E), dated June 4, 2018, published in the Gazette of India, Extra., Part II, Section 3(i), dated 4th June, 2018, pp. 5-7, No. 377

Subs. for "international credit and debit cards and as specified" by Noti. No. G.S.R. 873(E), dt. 9-12-2022 (w.e.f. 10-12-2022).

^{3.} Subs. by Noti. No. G.S.R. 873(E), dt. 9-12-2022 (w.e.f. 10-12-2022).

Declar	rations	Yes/No as appli- cable
1.	We declare that we intend to claim rewards under export promotion Scheme (a) Drawback (b) Any other Scheme	
2.	We declare that we intend to zero rate our exports under Section 16 of IGST Act.	
3.	We declare that the goods are exempted under CGST/SGST/UTGST/IGST Acts.	

we hereby declare that the contents of this postal off of export are true and correct in every respect.

(Signature of the Exporter/Authorised agent)

Examination order and report

Let Export Order: Signature of officer of Customs along with stamp and date.

			D	etails of	parcel					
Sl.	Consign	nee details		Produ	Details	ls of Parcel				
No.	Name Country	Country	Description	CTH	Quanti	ty	Invoice	Wei	ght	
	and Address	of destination			Unit (pieces, litres, kgs., meters)	Number	No. and date	Gross	net	
1	2	3	4	5	6	7	8	9	10	

		E-commerce p	articulars	
GSTIN of E- commerce operator	URL (Name) of website	Payment transaction ID	SKU No.	Postal tracking number
11	12	13	14	15

Se	Assessable ection 14 of t	value under he Customs			tails of Tax invo		1210102	
FOB	FOB Currency Exchange rate	Exchange	Amount	H.S	Invoice	value		
		rate	in INR	code	invoice no. and date	Sl. No. of item in invoice		
16	17	18	19	20	21	22	23	

			Deta	ails of c	luty/tax				Total	
	Customs	duties								
Export duty Cess			ST (if icable)	ces	ensation ss (if icable)	LUT/ bond details	Duties	Cess		
rate	ate amount rate amount		amount	rate			(if applicable)			
24	25	26	27	28	29	30	31	32	33	341

⁴[Postal Bill of Export-II (PBE-II)

(See Regulation 4)

(To be submitted in duplicate)

Bill of	Foreign Post	Name of	Address of	IEC	State code	GSTIN or as	AD code	Deta: Authoris	
No. and date.	office code	Exporter	Exporter			appli- cable	(if appli- cable)	Customs Broker License No.	Name and address
Declara	ations								Yes/No as appli- cable
1	(a) Draw	are that we in the back other Schen		im rewa	rds unde	r export pro	omotion Sc	heme	
2	We decla	are that we i	ntend to zer	o rate ou	ır export	s under Sec	ction 16 of	IGST Act.	
3	We decla	are that the g	goods are ex	empted	under C	GST/SGST	/UTGST/I	GST Acts.	
		e that the con Exporter/Au			bill of ex	port are tr	ue and corre	ect in every 1	respect.
Examin	ation orde	r and report						O TO THE STATE OF	
		Let E	xport Order	: Signatı	ire of off	icer of Cus	stoms along	g with stamp	and date.

				Details of	parcel					
onsignee details		Product	details	Detail	s of Parcel	Postal tracking number			e value un the Custon	
Country	Descrip- tion	СТН	Quantity	Invoice no.	Weight		FOB	Currency	Exchange rate	

^{4.} Subs. by Noti. No. G.S.R. 873(E), dt. 9-12-2022 (w.e.f. 10-12-2022).

Name and Address	destina- tion			Unit (pieces, liters, kgs., meters)		and date	Gross	Net					Amount in INR
1	2	3	4	5	6	7	8		10	11	12	13	14

	or comme	Tax invoice cial invoice applicable	: -						Details	of du	y/tax			
H.S.	Invoice	e details	value		Custom	s duti	es			GST	details		To	tal
code	invoice no. and	S1. No. of item in		Export duty		Cess		IGST (if applicable)		Compensation cess (if applicable)		LUT/ bond details	Duty	Cess
	date	invoice		rate	amount	rate	amount	rate	amount	rate	amount	(if applicable)		
15	16	17	18	19	20	21	22	23	24	25	26	27	28	29]

